

PITEM NO.52

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5900/2012
(Arising out of impugned final judgment and order dated 22/05/2012
in CRLA No. 3000/2003 passed by the High Court Of Judicature at
Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR Respondent(s)
(with appln. (s) for permission to file additional documents and
stay and office report)(for final disposal)

WITH

SLP(Crl) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 407/2013

(With appln.(s) for exemption from filing O.T. and appln.(s) for
impleadment and appln.(s) for stay and Office Report)

Date : 22/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr. Shekhar Napahde, Sr. Adv.

Mr. E. C. Agrawala, Adv.

Mr. Rajesh Kumar, Adv.

In SLP 6271/12 Mr. Bhupesh Narula, Adv.

In SLP 407/13 Ms. Purnima Bhat, Adv.

For Respondent(s)

Mr. Shakil Ahmed Syed, Adv.

Mohd. Parvez Daas, Adv.

Mr. Uzmi Jameel Husain, Adv.

Ms. Anu Gupta, Adv.

Mr. Ratnakar Dash, Sr. Adv.

Mr. Adarsh Upadhyay, Adv.

Mr. Amit Singh, Adv.

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UPON hearing the counsel the Court made the following

O R D E R

List on 29.2.2016.

(SUMAN WADHWA)

AR-cum-PS

(MALA KUMARI SHARMA)

COURT MASTER